

The Minister in the Ministry of Home Affairs (Shri Datar): The Report is under print and will be laid before each House of Parliament as soon as printed copies are available from the Press.

OLD AND INVALID ARTISTS

*2525. **Shri K. C. Jena:** Will the Minister of Education be pleased to state:

(a) whether there is any scheme to render financial help to the old and invalid artists who have contributed to the Indian Art; and

(b) if so, the names of such artists State-wise receiving financial help from Government since the year 1952 to date?

The Deputy Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) Financial help has so far been granted to the following 5 artists:—

(1) Shri Kanhaya Lal Wafa (Uttar Pradesh).

(2) Shri Khursheed Hasan Khan (Delhi).

(3) Shri Bimbardhar Varma (Orissa).

(4) Shri K. Madhav Menon (Travancore-Cochin).

(5) Shri Ardhendu Prasad Banerjee (West Bengal).

Out of the above, only the first two are continuing to receive financial help from Government, No. 3 is dead, No. 4 did not apply for continuance, and No. 5's grant has been discontinued as his financial position was reported to have improved.

CULTURAL RELATIONS WITH JAPAN

*2526. **Shri Krishnacharya Joshi:** Will the Minister of Education be pleased to state the steps Government have taken during 1955 to bring about closer cultural relations with Japan?

The Deputy Minister of Education (Dr. K. L. Shrimali): A statement showing the steps taken by Government during 1955 to bring about

closer cultural relations with Japan, is laid on the Table of the House. [See Appendix XIV, annexure No. 64].

RETRENCHED EMPLOYEES

2350. Chaudhuri Muhammed Shaf-fee: Will the Minister of Home Affairs be pleased to state:

(a) the number of Central government civil employees who have been retrenched from the 1st April, 1955 to the 1st April, 1956, in India;

(b) the causes that led to this retrenchment; and

(c) the time by which they would be given alternate employment?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) 3970.

(b) Some of the causes of retrenchment are as follows:—

(i) reduction of Establishments

(ii) closure of offices

(iii) closure of godowns and other undertakings

(iv) in the case of the Defence Ministry displacement of Civilian employees by Defence personnel in certain units.

(c) 1447 have already been re-absorbed. Others have been given priority for re-absorption but are awaiting re-employment. It is not possible to estimate the time that will be required for finding employment for all of them.

INSURANCE COMPANIES

2351. Shri Sivamurthi Swami: Will the Minister of Finance be pleased to state:

(a) whether Government have appointed custodians to take over the management of Life Insurance Companies in terms of the recent Life Insurance Ordinance;

(b) the number of custodians appointed; and

(c) the duties of these custodians?